

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA NO. 724 OF 2023**

**IN THE MATTER OF:**

**BITTU**

**...APPLICANT**

**VERSUS**

**STATE OF U.P. & ORS.**

**...RESPONDENT(s)**

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| 2.                | A COPY OF THE OFFICE MEMORANDUM DATED<br>29.06.2010 ISSUED BY THE MOEF&CC IS ANNEXED<br>HEREWITH AND MARKED AS ANNEXURE-1                  |                     |
| 3.                | A COPY OF THE PRIOR EC DATED 27.05.2021 IS<br>ANNEXED HEREWITH AND MARKED AS ANNEXURE-2  |                     |
| 4.                | A COPY OF THE AMENDMENT IN THE EC VIDE LETTER  |                     |

|  |  |
|--|--|
| DATED 29.09.2021 IS ANNEXED HEREWITH AND<br>MARKED AS ANNEXURE-3 |  |
|--|--|

**THROUGH COUNSEL**



BHANWAR PAL SINGH JADON  
STANDING COUNSEL FOR THE STATE OF U.P.

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PHONE NO.-7838248353

Date: 18.03.2026

Place: Noida

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

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**RESPONSE ON BEHALF OF MEMBER SECRETARY, SEIAA IN  
COMPLIANCE WITH THE DIRECTIONS OF THE HON'BLE  
NATIONAL GREEN TRIBUNAL, NEW DELHI**

I, Vidhyotma Bharti aged about 50 years w/o Dr. G.L. Nigam, presently posted as Assistant Director, Regional office Noida, Directorate of Environment & Climate Change, U.P. do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present response on behalf of Member secretary, SEIAA U.P. before this Hon'ble Tribunal.
2. That, I state that the contents of the response have been drafted by my

counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

## **I. BACKGROUND OF THE MATTER**

3. That in this original application, the grievance of the applicant is that the Respondent No. 8 is engaged in illegal river bed sand mining near village Panchayara, Tehsil Loni, District Ghaziabad in violation of the environmental clearance conditions by using heavy machinery and obstructing the flow of river by deposition of mined material in between the natural flow of Yamuna river resulting in the creating an artificial channel towards the lands of the applicant and other villagers, by causing the erosion of the river bank, loss to the riverine bio-diversity as well as farm land of applicant.

## **II. REPLY IS AS FOLLOWS**

4. That, the State Environment Impact Assessment Authority, Uttar Pradesh (SEIAA-UP) and the State Expert Appraisal Committee, Uttar Pradesh (SEAC-UP) were constituted vide *Notification S.O. 2276(E)* dated **11.06.2021** and subsequently reconstituted vide *Notification S.O. 3921(E)*

dated **26.08.2025**, issued by the Ministry of Environment, Forest and Climate Change, Government of India, under the provisions of the Environmental Impact Assessment (EIA) Notification, 2006 (*as amended from time to time*). The Directorate of Environment, Government of Uttar Pradesh, has been designated to function as the Secretariat for both bodies. All proposals for Prior Environmental Clearance received by SEIAA-UP are processed strictly in accordance with the provisions of the EIA Notification, 2006, wherein the State Level Expert Appraisal Committee (SEAC) makes recommendations to the concerned regulatory authority for grant or rejection of Environmental Clearance with stipulated terms and conditions, and the State Environment Impact Assessment Authority (SEIAA) takes the final decision on the basis of such recommendations. It is further submitted that SEIAA, U.P., is a statutory body constituted under the EIA Notification, 2006, with the primary responsibility of appraisal of projects and grant of Environmental Clearance within its jurisdiction, and its role is limited to assessment of environmental impacts at the stage of grant of clearance.

5. That, the Office Memorandum dated **29.06.2010** issued by the Ministry of Environment, Forest and Climate Change designates the concerned regulatory authorities, including the Regional Offices of the Ministry, as the competent authorities for post-clearance monitoring, enforcement of

compliance and regulatory inspection. SEIAA, U.P., operates strictly within its statutory jurisdiction and provides necessary inputs to the regulatory authorities whenever required.

A copy of the Office Memorandum dated 29.06.2010 issued by the MoEF&CC is annexed herewith and marked as *Annexure-1*.

6. That, it is pertinent to mention here that in the present matter also SEIAA/SEAC, Uttar Pradesh followed the aforesaid procedures and in frame of rules and regulation SEIAA issued Grant of Environment Clearance under the provision of the **EIA Notification, 2006**.
7. That, it is most respectfully submitted that an application was made by project proponent, **Shri Bani Singh**, on **25.03.2021** for the grant of Prior Environmental Clearance (EC) for the project titled '*Sand/Morrum Mining*' *at the Yamuna River Bed*, located at **Gata Nos. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi and 314 mi**, covering an area of **12.512 hectares**, situated in **Village Panchayara Khand-02, Tehsil Loni, District Ghaziabad, State Uttar Pradesh**, under **M/s New Panther Security Guard Service**.
8. That, SEIAA, vide letter, *Reference no. 27/Parya/SEAC/5793/2019*, dated **27.05.2021** granted the **prior Environmental Clearance (EC)** to the project mentioned in the para above under the provision of the **EIA Notification**,

**2006.**

A copy of the prior EC dated 27.05.2021 is annexed herewith and marked as *Annexure-2*.

9. That, thereafter, vide *letter no. 201/Parya/SEAC/5793/2019* dated **29.09.2021**, the prior Environmental Clearance referred in the para above was amended by SEIAA-U.P. in accordance with the provisions of the EIA Notification, 2006.

A copy of the amendment in the EC vide letter dated 29.09.2021 is annexed herewith and marked as *Annexure-3*.

10. That, it is most respectfully submitted that with regard to illegal mining, **the primary responsibility for its control rests with the District Administration and Mining Department**. The State Environment Impact Assessment Authority (SEIAA) is responsible **only for ensuring that Environmental Clearance (EC) is granted in strict compliance with all applicable rules and regulations**.

11. That, it is most respectfully submitted that SEIAA has evaluated the case while prioritizing the best interests of society and natural resources (rivers) from an environmental perspective. SEIAA's approach is not mine-centric but rather environmental and social, ensuring that local livelihoods are not adversely affected and that environmental sustainability is maintained under

the prevailing circumstances.

12. That SEIAA, U.P., operates strictly within its jurisdiction and has no institutional mechanisms to oversee or enforce compliance after the issuance of ECs. While the regulatory authority for monitoring projects lies with the MoEF&CC. SEIAA remains committed to extending its cooperation and assistance wherever required. SEIAA has also taken proactive steps within its capacity, such as issuing show cause notices to project proponents where non-compliance has been reported and forwarding such matters to the appropriate regulatory authorities. SEIAA, U.P., assures the Hon'ble Tribunal of its dedication to upholding environmental laws and addressing concerns raised in the interest of safeguarding the environment.
13. That, the Respondent remains duty-bound to take all requisite steps to secure faithful compliance with the directions of the Hon'ble Tribunal and shall continue to do so in future as well.
14. Hence, this reply is respectfully submitted for kind perusal of this Hon'ble Tribunal.
15. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.

*V. B. Verma*  
DEPONENT

### VERIFICATION

Verified at NOIDA on this 18 day of March 2026, that the contents of the above affidavit from paragraphs 1 to 15 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

*V. B. Verma*  
DEPONENT

By Speed Post

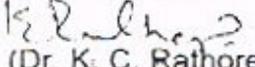
J-11013/5/2009-IA.II  
 Govt. of India  
 Ministry of Environment and Forests  
 IA Division

Paryavaran Bhawan,  
 CGO Complex, Lodhi Road,  
 New Delhi-110 003.  
 29<sup>th</sup> June 2010

Office Memorandum

1. The Regional offices of Ministry of Environment and Forests have been entrusted with the responsibility of monitoring compliance status of the conditions stipulated while according environment clearance to various developmental projects under the EIA and CRZ Notifications. For the purpose, the officers from the Regional offices have been undertaking visits to the projects and based on the observations made during the visit, the monitoring reports are submitted to the Ministry of Environment and Forests.
2. It has been observed that the monitoring reports are often submitted very late, even in cases of serious violations, thereby, prejudicing effective action against the units found non compliant to the environment clearance conditions and defeating the very purpose of monitoring.
3. In view of the above, it has been decided that the Regional offices will, henceforth, send the monitoring reports to monitoring cell of IA division within one month of monitoring of project/ unit in respect of these projects which have been found in gross violation of environment clearance conditions. However, in all other cases, a simple statement indicating name of units monitored along with summary statement of observations made during monitoring may be sent every month for all other projects monitored in the previous month.

This issues with the approval of the Competent Authority.

  
 (Dr. K. C. Rathore)  
 Scientist "F"

To

1. The Chief Conservator of Forests, Ministry of Env & Forests, Regional Office (East), A/3, Chandrasekharpur, **Bhubaneswar** 751023 Orissa.
2. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (South), Kendriya Sadan, 4<sup>th</sup> floor, E & F wings, 17<sup>th</sup> Main Road, Koramangala II B **Bangalore-560034**
3. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (WZ), Kendriya Paryavaran Bhawan, E-5, Arera Colony, Link Road-3, Ravishankar Nagar, **Bhopal** 462016, M.P.
4. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (NEZ) Uplands Road, Laitumkhrah, **Shillong** 793003, Meghalaya
5. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (CZ), Kendriya Bhawan, 5<sup>th</sup> floor, Sector "H", Aligunj, **Lucknow** 226020 U.P.
6. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (NZ), Bays No. 24-25, Sector 31A, Dakshin Marg, **Chandigarh** 16

## State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : doeuplko@yahoo.com  
Website : www.seiaaup.com

To,  
Shri Bani Singh,  
Salasar Complex, 306 Shankar Vihar Colony,  
Kuraishi Aligarh - 202001

Ref. No. 27/Parya/SEAC/5793/2019

Date 27 May, 2021

**Sub: Environmental Clearance for Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village-Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).**

Dear Sir,

Please refer to your application/letters 26-08-2020, 09-09-2020, 09-12-2020, 25-03-2021, 01-04-2021, 13-04-2021 & 15-04-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 13-04-2021 and SEIAA in its meeting dated 21-05-2021

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

- The environmental clearance is sought for Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).
- The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 500/Parya/SEAC/5793/2019, dated 04/11/2020.
- The public hearing was organized on 01/03/2021. Final EIA report submitted by the project proponent on 19/03/2021.
- Salient features of the project as submitted by the project proponent:

|  |   |               |               |
|--|---|---------------|---------------|
| 1. On-line proposal No.                                    | SIA/UP/MIN/55952/2020   |               |               |
| 2. File no. allotted by SEIAA, UP                          | 5793  |               |               |
| 2. ToR Vide Letter No.                                     | 500/Parya/SEAC/5793/2019, Dated: 04.11.2020 by SEIAA, U.P.  |               |               |
| 3. Name of Proponent                                       | M/s New Panther Security Guard Service<br>ShriBani Singh S/o ShriRaghunath Singh  |               |               |
| 4. Full correspondence address of proponent and mobile no. | R/o- Salasar Complex, 306, Shankar Vihar Colony,<br>Kuraishi, Aligarh - 202001  |               |               |
| 5. Name of Project   | "Sand/ Moram Mining"  |               |               |
| 6. Name of River   | Yamuna River  |               |               |
| 7. Project location (Plot/Khasra/Gata No.)                 | Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi,<br>297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi  |               |               |
| 8. Name of Minor Mineral                                   | River Bed Material (Sand/Moram)   |               |               |
| 9. Schedule (as per EIA notification 2006)                 | 1(a)  |               |               |
| 10. Category of Project                                    | B(1)  |               |               |
| 11. Sanctioned Lease Area (in Ha.)                         | Total Lease Area: 12.512 Ha   |               |               |
| 12. Mineable Area (in Ha.)                                 | 8.512 Ha  |               |               |
| 13. Project Status   | State Govt. has given its consent vide letter no. 993/खनन/ई-<br>निविदासहईनीलामी / 2020, दिनांक- 23/06/2020 for the<br>exploitation of Sand/Morrum for a period of five years. |               |               |
| 14. Zero level mRL   | 205 mRL   |               |               |
| 15. Max. & Min mRL within lease area                       | Highest: 208 mRL & Lowest: 207 mRL  |               |               |
| 16. Pillar Coordinates (Verified by DMO)                   | Sanction Lease Area Co-ordinate   |               |               |
|  | Pillars   | Latitude (N)  | Longitude (E) |
|  | A   | 28°48'1.02"N  | 77°12'19.63"E |
|  | B   | 28°47'49.56"N | 77°12'17.52"E |
|  |   | 28°47'39.12"N | 77°12'19.04"E |

|  |   |   |   |
|--|---|---|---|
|  | D   | 28°47'39.35"N                                 | 77°12'13.26"E   |
|  | E   | 28°47'48.74"N                                 | 77°12'10.86"E   |
|  | F   | 28°48'2.80"N                                  | 77°12'13.01"E   |
| Workable Area  |   |   |   |
|  | A   | 28°48'1.02"N                                  | 77°12'19.63"E   |
|  | B   | 28°47'49.56"N                                 | 77°12'17.52"E   |
|  | C   | 28°47'39.12"N                                 | 77°12'19.04"E   |
|  | D'  | 28°47'39.39"N                                 | 77°12'14.95"E   |
|  | C'  | 28°47'43.86"N                                 | 77°12'15.30"E   |
|  | B'  | 28°47'52.33"N                                 | 77°12'18.05"E   |
|  | A'  | 28°48'0.94"N                                  | 77°12'18.99"E   |
| Non- Workable Area   |   |   |   |
|  | A'  | 28°48'0.94"N                                  | 77°12'18.99"E   |
|  | B'  | 28°47'52.33"N                                 | 77°12'18.05"E   |
|  | C'  | 28°47'43.86"N                                 | 77°12'15.30"E   |
|  | D'  | 28°47'39.39"N                                 | 77°12'14.95"E   |
|  | D   | 28°47'39.35"N                                 | 77°12'13.26"E   |
|  | E   | 28°47'48.74"N                                 | 77°12'10.86"E   |
|  | F   | 28°48'2.80"N                                  | 77°12'13.01"E   |
| 17. Total Geological Reserves  | 4,11,544 m <sup>3</sup>   |   |   |
| 18. Total Mineable Reserves  | 1,77,736.8m <sup>3</sup> per annum  |   |   |
| 20. Proposed Production/year   | 2,50,240 m <sup>3</sup>   |   |   |
| 21. Sanctioned Period of Mine lease  | Five years  |   |   |
| 22. Production of mine/day   | 683.60 m <sup>3</sup> /day  |   |   |
| 23. Method of Mining   | Opencast semi-mechanized  |   |   |
| 24. No. of Working days  | 260 Days  |   |   |
| 25. Working hours/day  | 8 -10 hours/day   |   |   |
| 26. No. Of Workers   | 59 Manpower   |   |   |
| 27. No. of vehicles movement/day   | 34 Units (Assumed Loading Capacity: 20 m <sup>3</sup> /Unit)  |   |   |
| 28. Type of Land   | State Government Land   |   |   |
| 29. Ultimate Depth of Mining   | 2.40 m  |   |   |
| 30. Nearest metalled road from site  | Panchayara – Mavikala Road is 750 m, East   |   |   |
| 31. Water Requirement  | Source  | Purpose                                       | Avg.Demand /Day(in KLD)   |
|  | Portable Tanker   | Drinking @15 lpcd/worker                      | 59 workers x 15 lpcd = 885 Lit/day  |
|  |   | Land reclamation/plantation @2.5 Lit/Tree     | 625 Trees x 2.5 l/day = 1562.5 Lit/day  |
|  |   | Dust suppression @1 Lit/Sq.m (twice in a day) | Haul Road Area = (750 m Length x 7 m Width = 4305 m <sup>2</sup> ) x 1 l/Sq.m = 4305 Lit/day x 2 = 8610 Lit/day |
| Total  |   |   | 11,057 KLD (11.0 KLD)   |
| 32. Name of QCI Accredited Consultant with QCI No. and period of validity. | GLOBUS ENVIRONMENT ENGINEERING SERVICES<br>Certificate No. NABET/EIA/1821/IA0034, Valid Till April 03/2021        |   |   |
| 33. Any litigation pending against the project or hand in any court        | No  |   |   |
| 34. Details of 500 m Cluster Map & Certificate issued by Mining Officer    | Cluster certificate issued by DMO (Mining Section), Ghaziabad. Letter No. 1112, खननलिपिक /2020 दिनांक -07-08-2020 |   |   |
| 35. Details of Mining Lease Area in  | Sanctioned Lease Area   | 12.512 Ha                                     |   |



|   |   |           |
|---|---|-----------|
| Approved Mining Plan                      | Workable Area of the lease                                  | 8.512 Ha  |
|   | Area under, SSMMG 2016                                      | 0.2190 Ha |
|   | Area under Safety Zone                                      | 1.2449 Ha |
|   | Area under Active Water Channel                             | 2.535 Ha  |
| 36. Details of Lease Area in approved DSR | Approved DSR, Ghaziabad : Page No-54, Table No-15, Sr. No-2 |           |
| 37. Total Cost of Project                 | Rs. 116.45 Lakhs  |           |
| 38. Proposed CER Cost                     | Rs. 2.33 Lakhs (2% of the total Project Cost)               |           |
| 39. Proposed EMP Cost                     | Rs. 21.57 Lakhs   |           |
| 40. Length and breadth of Haul Road       | Haulage Road Length 750 m & Haulage Road Width 7 m          |           |
| 41. No. of Trees to be Planted            | 625 Trees   |           |

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 13-04-2021 on the above said project, the State Level Environment Impact Assessment Authority meetings held on 21-05-2021 has decided to grant the Environmental Clearance to the title project for collection of 2,50,240 m<sup>3</sup>/annum in proposed lease area 12.512 ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:**

- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
- Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
- Mining and loading shall be done only within day hours time.
- No mining shall be carried out in the safety zone of any bridge and/or embankment.
- It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
- All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
- Parking of vehicles should not be made on public places.
- No tree-felling will be done in the leased area, except only with the permission of Forest Department.
- No wildlife habitat will be infringed.
- It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- It shall be ensured that mining operation of Sand/Morrum will not in any way disturb the, velocity and flow pattern of the river water significantly.
- It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
- Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
- Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
- Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures



- taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
  19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
  20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
  21. Dispensary facilities for first-aid shall be provided at site.
  22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
  23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
  24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
  25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
  26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
  27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
  28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
  29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
  30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
  31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
  32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
  33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
  34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
  35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
  36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
  37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
  38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.



39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

#### **Specific Conditions**

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. Environment management in according to environmental status and impact of the project.
7. Selection of plants for green belt should be on the basis of pollution removal index.
8. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
9. Pakka motorable haul road to be maintained by the project proponent.
10. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. Permission from the competent authority regarding evacuation route should be taken.
12. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
13. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
14. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
15. Provision for cylinder to workers should be made for cooking.
16. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.



17. Provide suitable mask to the workers.
18. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
19. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
20. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
21. Provision for two toilets and hand pumps should be made at mining site.
22. Drinking water for workers would be provided by tankers.
23. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
24. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
25. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
26. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
27. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
28. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
29. Width of the haul road shall be more than 6 meter.
30. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
31. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
32. If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
33. The Environmental clearance will be co-terminus with the mining lease period.
34. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
35. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
36. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHA and should be submitted to SEIAA/SEAC, Secretariat as earliest.
37. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
39. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
40. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
41. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
42. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the



bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.

43. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
44. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
45. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
46. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
47. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
48. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
49. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
50. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
51. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
52. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
53. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
54. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
55. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
56. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
57. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
58. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
59. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
60. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
61. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
62. Waste water from potable use be collected and reused for sprinkling.
63. During the school opening and closing time vehicle movement will be restricted.
64. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled.



Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5793/2019 Dated: As above

**Copy for Information and necessary action to:**

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Ghaziabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA

# State Level Environment Impact Assessment Authority, Uttar Pradesh

To,  
Shri Bani Singh,  
Salasar Complex, 306 Shankar Vihar Colony,  
Kuraishi Aligarh - 202001

Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : doeuplko@yahoo.com  
Website : www.seiaaup.com

Ref. No. 201 /Parya/SEAC/5793/2019

Date: 29 September, 2021

**Sub: Amendment in Environmental Clearance for Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghazlabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).**

Dear Sir,

Please refer to your application dated 27-06-2021 and 22-07-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee, UP considered that matter in its meetings held on dated 30-07-2021 and SEIAA considered the project in meeting dated 03-09-2021.

The committee noted that the environmental clearance for the above project was issued by SEIAA, U.P. vide letter no. 27/Parya/SEAC/5793/2019 dated 27/05/2021 for the leased area 12.512 ha and production capacity 1,77,736.8 m<sup>3</sup>/annum. The project proponent vide letter dated 10/06/2021 informed that the second value of the geo-coordinates mentioned in EC letter has been changed after reassessment of the site and there is no change in leased area and quantity of the mineral. Therefore, the project proponent applied amendment in EC application on 27/06/2021.

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. Details of proposed amendment in environmental clearance letter dated 27/05/2021:

| Pillar coordinates mentioned in EC |               |               | Proposed amendment in Pillar coordinates in EC |               |               |
|------------------------------------|---------------|---------------|--|---------------|---------------|
| Sanction Lease Area Co-ordinate    |               |               | Sanction Lease Area Co-ordinate                |               |               |
| Pillars                            | Latitude (N)  | Longitude (E) | Pillars  | Latitude (N)  | Longitude (E) |
| A                                  | 28°48'1.02"N  | 77°12'19.63"E | A  | 28°48'1.02"N  | 77°12'19.63"E |
| B                                  | 28°47'49.56"N | 77°12'17.52"E | B  | 28°47'49.56"N | 77°12'17.52"E |
| C                                  | 28°47'39.12"N | 77°12'19.04"E | C  | 28°47'39.12"N | 77°12'19.04"E |
| D                                  | 28°47'39.35"N | 77°12'13.26"E | D  | 28°47'39.35"N | 77°12'13.26"E |
| E                                  | 28°47'48.74"N | 77°12'10.86"E | E  | 28°47'48.74"N | 77°12'10.86"E |
| F                                  | 28°48'2.80"N  | 77°12'13.01"E | F  | 28°48'2.80"N  | 77°12'13.01"E |
| Workable Area                      |               |               | Workable Area                                  |               |               |
| A                                  | 28°48'1.02"N  | 77°12'19.63"E | A  | 28°48'1.02"N  | 77°12'19.63"E |
| B                                  | 28°47'49.56"N | 77°12'17.52"E | B  | 28°47'49.56"N | 77°12'17.52"E |
| C                                  | 28°47'39.12"N | 77°12'19.04"E | C  | 28°47'39.12"N | 77°12'19.04"E |
| D'                                 | 28°47'39.39"N | 77°12'14.95"E |  | 28°47'39.31"N | 77°12'14.07"E |



Amendment in Environmental Clearance for Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khard No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.)

|                    |               |               |                    |               |               |
|--------------------|---------------|---------------|--------------------|---------------|---------------|
| C'                 | 28°47'43.86"N | 77°12'15.30"E | C'                 | 28°47'44.28"N | 77°12'13.37"E |
| B'                 | 28°47'52.33"N | 77°12'18.05"E | B'                 | 28°47'51.54"N | 77°12'14.35"E |
| A'                 | 28°48'0.94"N  | 77°12'18.99"E | A'                 | 28°48'2.62"N  | 77°12'14.05"E |
| Non- Workable Area |               |               | Non- Workable Area |               |               |
| A'                 | 28°48'0.94"N  | 77°12'18.99"E | A'                 | 28°48'2.62"N  | 77°12'14.05"E |
| B'                 | 28°47'52.33"N | 77°12'18.05"E | B'                 | 28°47'51.54"N | 77°12'14.35"E |
| C'                 | 28°47'43.86"N | 77°12'15.30"E | C'                 | 28°47'44.28"N | 77°12'13.37"E |
| D'                 | 28°47'39.39"N | 77°12'14.95"E | D'                 | 28°47'39.31"N | 77°12'14.07"E |
| D                  | 28°47'39.35"N | 77°12'13.26"E | D                  | 28°47'39.35"N | 77°12'13.26"E |
| E                  | 28°47'48.74"N | 77°12'10.86"E | E                  | 28°47'48.74"N | 77°12'10.86"E |
| F                  | 28°48'2.80"N  | 77°12'13.01"E | F                  | 28°48'2.80"N  | 77°12'13.01"E |

The project proponent requested to amend the environmental clearance letter dated 27/05/2021 as per above project details.

Subsequently, the case was considered in 487th SEIAA meeting held on 03-09-2021 wherein, State Level Environment Impact Assessment Authority (SEIAA) agreed with the recommendation of the SEAC to amend the environmental clearance letter no. 27/Parya/SEAC/5793/2019 dated 27/05/2021.

Rest all the contents mentioned in environmental clearance letter no. 27/Parya/SEAC/5793/2019 dated 27/05/2021 shall remain the same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(Ajay Kumar Sharma)  
Member Secretary, SEIAA

No..... /Parya/SEIAA/5793/2019 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – [roc.lko-mef@nic.in](mailto:roc.lko-mef@nic.in))
4. District Magistrate Ghaziabad.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – [ms@uppcb.com](mailto:ms@uppcb.com))
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)  
Member Secretary, SEIAA